

अध्यक्ष महोदय : आपको बताया है कि बाद में डिस्कशन होगा ।

This not the time. Not allowed यह बात विजनेस एडवाइजरी कमेटी में आ चुकी है, उसमें तय हो चुका है । आपको पता है या नहीं, आप पता कर लीजिए । फिर आ कर बात करिए ।

श्री कृष्ण प्रकाश तिवारी (इलाहाबाद): अध्यक्ष महोदय, मेरा भी वही सवाल है । आप को ध्यानाकर्षण प्रस्ताव दिया है कि समूचे उत्तर भारत में अभूतपूर्व सूखा पड़ा हुआ है ।

अध्यक्ष महोदय : मैंने अभी बताया है । फिर आपको बताऊंगा । बारी-बारी सब पूछेंगे, तो कैसे बताऊंगा ।

You should know what we have decided. We have to discuss the subject but later on.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South): The other day, Prof. K. K. Tewary raised the question of elections in West Bengal. It has appeared in the press that you have given him an assurance that this would be discussed. My question is: under what rule you have given him permission?

अध्यक्ष महोदय: मैंने कहा कहा है ?

SHRI SATYASADHAN CHAKRABORTY: It has appeared in the press.

अध्यक्ष महोदय: आप हिस्टर-से पर विश्वास मत किया कीजिए ।

PROF. K. K. TEWARY: You have assured me..... (Interruptions)

MR. SPEAKER: What I have assured you is that we are going to have a debate on electoral reforms as well as on defections and in that everything will be covered. That is what I have assured you.

(Interruptions)*

MR. SPEAKER: Not allowed. I have allowed Mr. Jatiya.

श्री सत्य नारायण जाटिया (उज्जैन) :

अध्यक्ष महोदय राजस्थान के अन्दर हजारों बिजली कर्मचारियों को जेलों में बन्द कर दिया गया है और सरकार उनकी बातों पर विचार करने के लिए तैयार नहीं है . . .

MR. SPEAKER: This is a State subject. Not allowed.

SHRI M. M LAWRENCE (Idukki): We have given a calling attention motion regarding the language policy which is being pursued by the Karnataka Government....

MR. SPEAKER: This is a State subject.

श्री राजेश कुमार सिंह (फिरोजाबाद) : अध्यक्ष महोदय, बहुत गम्भीर मामला है । सिविल एडिशन मिनिस्टर के प्राइवेट सै-नेटरी कस्टम द्वारा पकड़े गये हैं ।

MR. SPEAKER:

पकड़ा गया है, तो पकड़ा गया है । I am not dealing with individual cases. The law will take its own course.

SHRI K. MAYATHEVAR: What happened to my demand? There is no water in Delhi particularly in MPs' flats in North and South Avenues.... (Interruptions)

अध्यक्ष महोदय: आप बड़े संतोषी जीव हैं । भीष्म जी, ये बहुत संतोषी हैं, सिर्फ पानी मांगते हैं ।

श्री हरीश कुमार गंगवार : अच्छे-अच्छे पानी मांग रहे हैं ।

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN COUNCIL OF AGRICULTURAL RESEARCH, NEW DELHI; 1980-81 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): On

behalf of Rao Birendra Singh, I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1980-81—Part II (Administration and Finance).

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT-4162/82].

INDIAN TELEGRAPH (SECOND AMENDMENT) RULES, 1982

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 352(E) in Gazette of India dated the 24th April, 1982, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-4163/82].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND REVIEW ON AND ANNUAL REPORT OF AGRO INDUSTRIES CORPORATION LIMITED, BANGALORE, FOR 1979-80 AND STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): I beg to lay on the Table

(1) A copy of Notification No. G.S.R. 284(E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1982 containing the Order regarding supplies of Fertilisers to be made by domestic manufacturers of Fertilisers to various States, Union Terri-

tories and Commodity Boards during the period 1st February, 1982 to 31st July, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. 4164/82.]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 63 of the Wild Life (Protection) Act, 1972:—

(i) The Nagaland Wild Life (Transactions and Taxidermy) Rules, 1982 published in Notification No. G.S.R. 325(E) in Gazette of India dated the 20th April, 1982. [Placed in Library. See No. LT-4165/82].

(ii) The Nagaland Wild Life (Stock Declaration) Rules, 1982, published in Notification No. G.S.R. 326(E) in Gazette of India dated the 20th April, 1982. [Placed in Library. See No. LT-4165/82.]

(3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1979-80.

(ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-4166/82.]